

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No.11544 of 2014**

(Arising out of OIO-SUR-EXCUS-001-COM-043-13-14 dated 31/12/2013 passed by  
Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

**Aneri Construction Pvt Ltd**

Plot No. 228-289, Ichhapore Gidc,  
Opp. Iti, Post Bhotpore, Surat,  
Gujarat

.....Appellant

*VERSUS*

**C.C.E. & S.T.-Surat-i**

New Building...Opp. Gandhi Baug,  
Chowk Bazar,  
Surat, Gujarat-395001

.....Respondent

**APPEARANCE:**

Sh.Jigar Shah, Advocate for the Appellant

Sh.Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR**

**HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 11356 /2020**

DATE OF HEARING: 02.12.2020

DATE OF DECISION: 02.12.2020

**RAMESH NAIR**

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Jigar Shah, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri Sanjiv Kinker, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**